

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 115

CP(IB) No. 168/Chd/Pb/2021

IN THE MATTER OF:

Gokal Iron & Hardware Traders (LDH)

...Petitioner

Vs.

Ahio Overseas LLP

...Respondent

Under Section: 9, IBC 2016

Order delivered on 30.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Nakul Sharma, Advocate

For the Respondent : Mr. Mukesh Tomar, proxy counsel for Mr. Sumer Singh
Brar, Advocate

ORDER

Mr. Mukesh Tomar, Ld. proxy counsel appearing on behalf of respondent submitted that the main counsel is away to Leh, where internet connectivity issue is there and seeks short adjournment. Since, it is a 2021 matter and the date was communicated much earlier. The request for adjournment on behalf of respondent is accepted subject to payment of cost of Rs. 20,000/- to be paid in Prime Minister's National Relief Fund. The deposition of cost is a condition precedent. List the matter for arguments on 10.06.2024. No further adjournment will be granted.

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja